

[Secretary]

- (1) The Victoria Memorial (Amendment) Bill, 1972.
- (2) The Income-tax (Amendment) Bill 1972.
- (3) The Dentists (Amendment) Bill, 1972

12 14 hrs

**PUBLIC ACCOUNTS COMMITTEE**

**FIFTY FIRST REPORT**

SHRI SEZHIAN (Kumbakonam) : I beg to present the Fifty first Report of the Public Accounts Committee regarding Chapter IV of Audit Report (Civil) Revenue Receipts, 1970 and Report of the Comptroller and Auditor General of India for 1969-70, Central Government (Civil) Revenue Receipts relating to Income Tax

**COMMITTEE ON PUBLIC  
UNDERTAKINGS**

**TWENTY-THIRD REPORT**

SHRI AMRIT NAHATA (Barmer) I beg to present the Twenty-third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Sixty-third Report (Fourth Lok Sabha) on National Industrial Development Corporation Limited.

SHRI JYOTIRMOY BOSU (Diamond Harbour) On a point of order

MR DEPUTY-SPEAKER Let us hear his point of order

SHRI JYOTIRMOY BOSU If my ears are close to the ground I have heard one Minister was declared absent and now I hear another Chairman belonging to the same ruling Group and Party, etc, is absent Is this how the Prime Minister functions...

MR. DEPUTY-SPEAKER What is the point of order ?

SHRI JYOTIRMOY BOSU : Th House is being treated so lightly

MR. DEPUTY-SPEAKER : Order, please There is no point of order I am only concerned whether the House has quorum,

SHRI PILOO MODY (Godhra) : Is that all you are concerned with ?

12 16 hrs

**COMMITTEE OF PRIVILEGES**

**THIRD REPORT**

SHRI R. D. BHANDARE (Bombay Central) I beg to present the Third Report of the Committee of Privileges

SHRI DINEN BHATTACHARYYA (Serampore) Sir, I have a submission to make

MR DEPUTY-SPEAKER Just one minute Kindly sit down (*Interruptions*) Why don't you allow the Chair even to say something ? This is really funny (*Interruptions*) Order please How is it that when I called Mr Balgovind Verma, he was not here ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR) : I will explain I think a point of order was raised Sir, both of us were here during the Question hour After Question Hour he had to lay certain papers in the other House ....

MR DEPUTY-SPEAKER All right as a special case you can lay it

12 17 hrs

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER EMPLOYEES  
PROVIDENT FUNDS AND FAMILY  
PENSION FUND ACT, 1952  
AND A STATEMENT**

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR) On behalf of Shri Balgovind Verma, I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952 —